

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH KOLKATA

Original Application No.20/2022/EZ

Suprova PrasadApplicant(s)

-Vs -

Ministry of Environment, Forest & Climate Change & Ors.

.....Respondent(s)



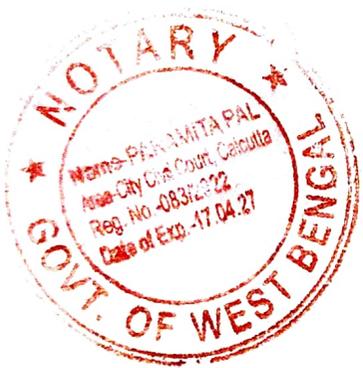
With

Original Application No.33/2024/EZ

Subhas DattaApplicant(s)

-Vs -

State of West Bengal & Ors.Respondent(s)



With

Original Application No.40/2024/EZ

Ankur SharmaApplicant(s)

-Vs -

State of West Bengal & Ors.Respondent(s)

**AFFIDAVIT OF COMPLIANCE ON BEHALF OF URBAN
DEVELOPMENT & MUNICIPAL AFFAIRS DEPARTMENT,
GOVERNMENT OF WEST BENGAL IN COMPLAINEE WITH THE
DIRECTION OF HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA DATED 04.07.2025**

10 SEP 2025

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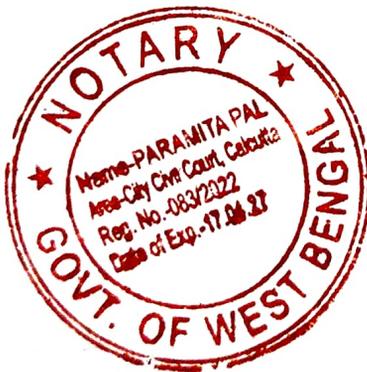
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Filed by

S. Chakraborty
S. Chakraborty

Advocate

State of West Bengal.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH KOLKATA

Original Application No.20/2022/EZ

Suprova PrasadApplicant(s)

-Vs -

Ministry of Environment, Forest & Climate Change & Ors.

.....Respondent(s)



With

Original Application No.33/2024/EZ

Subhas DattaApplicant(s)

-Vs -

State of West Bengal & Ors.Respondent(s)



With

Original Application No.40/2024/EZ

Ankur SharmaApplicant(s)

-Vs -

State of West Bengal & Ors.Respondent(s)

**AFFIDAVIT OF COMPLIANCE ON BEHALF OF URBAN
DEVELOPMENT & MUNICIPAL AFFAIRS DEPARTMENT,
GOVERNMENT OF WEST BENGAL (RESPONDENT NO. 10) IN
COMPLAINCE WITH THE DIRECTION OF HON'BLE NATIONAL
GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA, DATED
04.07.2025**

.1 0 SEP 2025

Most Respectfully Sheweth:

I, Nandini Ghosh, daughter of Samir Dasgupta, aged about 55 years, by occupation - service, working for gain as Senior Special Secretary, Urban Development and Municipal Affairs Department, Government of West Bengal, having office at 'Nagarayan', DF -8, Sector - 1, Saltlake, Kolkata - 700064, do hereby solemnly affirm and state as under:-

1. That I am the Senior Special Secretary, Department of Urban Development and Municipal Affairs, Government of West Bengal. I am well acquainted with the facts and circumstances of the case and I have been duly authorized to affirm this affidavit on behalf of the Urban Development & Municipal Affairs Department, Government of West Bengal.

2. That I say that the Hon'ble NGT has been pleased to pass an order on 04.07.2025 directing *inter alia* that "...In paragraph 3 of this affidavit, a Chart has been filed by the Amicus Curiae showing various pending projects and Ms. Paushali Banerjee submits that no timelines have been given for completion of these projects. Ms. Madhumita Bhattacharjee, learned Counsel appearing (in Virtual Mode) for the State Respondents, Government of West Bengal shall examine this issue and file its affidavit giving the timelines before the next date of listing..."

3. That I say that the Hon'ble NGT has been pleased to further direct *inter alia* that "...In paragraph 5 of the affidavit dated 03.07.2025, it is also stated that to minimize the plastic waste of the Ganga Ghats on both banks of the river Hooghly, at least 100 meters area around the ghats should be declared as 'Plastic Free Zone' and the use of plastic in this area should be completely banned. Learned Counsel submits that unless this area of 100 mtrs. of each side of Ghat is not declared as Plastic Free Zone, the State Government will



not be able to enforce plastic free in the area. The State Government shall also consider this aspect of the matter in its affidavit by the next date of listing...”

4. That, the Environment Department *vide* No. 1469/ENV-15017/3/2024 dated 24.07.2025 has requested the UD & MA Department to file affidavit of compliance. A photocopy of letter No. 1469/ENV-15017/3/2024 dated 24.07.2025 is annexed herewith and marked as **Annexure R-1**.

5. That, I state that this affidavit is being affirmed in pursuant to the Solemn Order passed by the Hon’ble National Green Tribunal, Eastern Zone Bench, Kolkata, dated 04.07.2025.

6. That, the UD & MA Department *vide* letters bearing No.578(Law) (7)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 18th August, 2025, No. 577(Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 18th August, 2025, No. 542(128) (Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 31.07.2025 and No. 524(12) (Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 25.07.2025 have requested the Kolkata Metropolitan Development Authority (KMDA), the WBSPMG and the concerned Urban Local Bodies to furnish Action Taken Reports in compliance to the Solemn Order dated 04.07.2025. The photocopy of the said letters has been annexed herewith and collectively marked as **Annexure R-2**.

7. That, the GAP Wing of the Kolkata Metropolitan Development Authority (KMDA) has provided a report dated 19.08.2025. A photocopy of the said report as received from KMDA dated 19.08.2025 is annexed herewith and marked as **Annexure R-3**.

8. That I say that, in reference to the paragraph 3 of the affidavit filed by the Amicus Curiae, further reports have been received from WBSPMG. The said report is reproduced below:

1. Details of operational STPs have been provided in Table A.

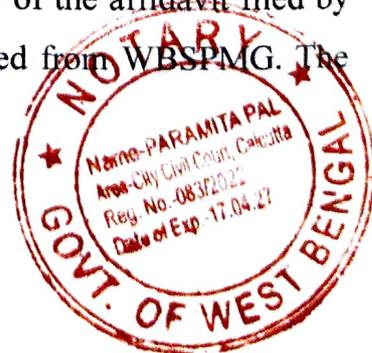


Table A: Details of operational STPs

EA=Executing Agency

Sl. No.	River/Coasta / Stretch	EA	Location	Existing STP Capacity (MLD)
1	Ganga	KMDA	Bally (Kona)- Kona, Chakpara	62.00
2	Ganga	KMDA	Howrah-Arupara	65.00
3	Ganga	KMDA	Kamarhati - Baranagar -Kamarhati, Mathkol, near Belgachia Metro Car Shed	60.00
4	Ganga	KMDA	Kanaipur under Uttarpara- Kotrung Municipality	22.00

II. Presently, the UD&MA Department has framed Faecal Sludge & Septage Management Policy vide Memo No. 33-UDMA/24011(99)/66/2021 dated 25.05.2022 wherein Faecal Sludge Treatment Plants (FSTPs) will be established at ULB level wherever possible or in cluster basis. As an integrated approach co-treatment of faecal sludge & sewage is already being done in the existing STPs which has significantly brought down the Faecal coliform load of the water discharged into river Ganga/Hooghly.

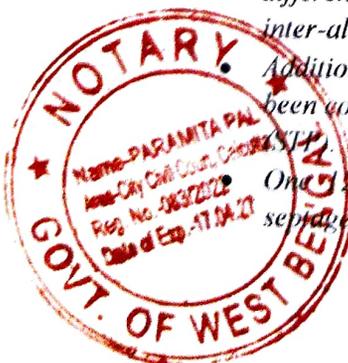
III. The Department of UD&MA has also issued an advisory vide Memo No. 1241-UDMA-11014 (49)/16/2023 dated 12.06.2025 for co-treatment at under-utilized STPs to reduce the faecal coliform count. A photocopy of the said advisory dated 12.06.2025 is annexed herewith and marked as **Annexure R-4**.

IV. Furthermore, to reduce the Faecal Coliform count the following, inter-alia, measures have also been taken up by the State:

- To reduce the Faecal Coliform, the NMCG has sanctioned 11 Chlorination units at different functional STPs which were constructed during GAP -I Phase, including, inter-alia, the STPs located at Uttarpara, Panihati amongst others.

Additionally, one 150 KLD capacity Faecal Sludge Treatment Plant (FSTP) has been completed as an integral part of the Howrah-Arupara Sewage Treatment plant

One 25 KLD FSTP at Baidyabati (Anaerobic Digestion Technology) catering sewage of six municipalities namely Uttarpara-Kotrung, Konnagar, Rishra.



Sreerampore, Champdani and Baidyabati will be put under trial run by September 30, 2025.

- Furthermore, one 22 KLD capacity Faecal Sludge Treatment Plant (FSTP) at Uttarpara-Kotrung is under Tendering Stage.

V. To reduce the pollution level of river Hooghly, different drains/outfalls are being connected with the operational STPs/FSTPs. For the remaining untapped drains/outfalls, proposal for tapping is under proposal/preparation of DPR/tendering stage, and the actual date of completion can only be ascertained after issuance of the Work Order. However, for tapping with STPs (which are under proposal/preparation of DPR/tendering stage), tentatively, 2 years' time may be required from the date of issuance of Work Order and with reference to FSTPs which are under proposal/preparation of DPR/tendering stage, at least 1 year time may be required from the date of issuance of the Work Order.

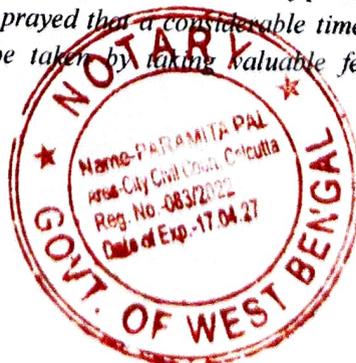
VI. The good efforts of constant monitoring of the Department of UD&MA and WBSPMG are even appreciated in the 15th Empowered Task Force Meeting on 24.06.2025 where it is shown that all the functional STPs in West Bengal are performing satisfactorily and are compliant with the Regulatory standards. The Performance of STPs as observed by 15th Empowered Task Force Meeting have been reproduced in Picture-1.

Picture-1: Performance of STPs

Agenda 7					GANGA GANGE
Performance of STPs in round of inspection by CPCB (August to November 2024)					
Secondary Treatment					
State	Operational STPs	Non-Compliant STPs			
		BOD		TSS	
Uttarakhand	50	14	List A	3	List D
Uttar Pradesh	36	6	List B	1	List E
Bihar	10	1	List C	0	
West Bengal	34	0		0	
Total	130	21		4	

For Information: Proposed to conduct an audit by third party of 12 STPs each by SLCR, (IIT BHU Denmark Center) and Center of Excellence, Delhi (IIT Delhi Netherlands Center)

VII. The State has been considering the issues with regard to reduction of pollution level of river Ganga/Hooghly; therefore, it is humbly prayed that a considerable time may kindly be allowed so that necessary action may be taken by taking valuable feedback and guidance from the Experts and the NMCG.

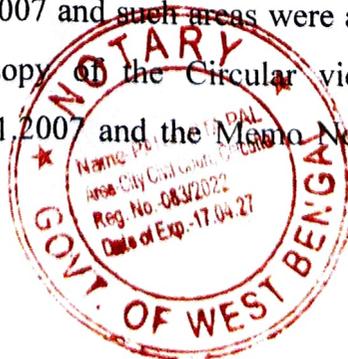


9. That, in reference to the paragraph 5 of the affidavit filed by the Amicus Curiae and paragraph 5 of the Solemn Order dated 04.07.2025, the Kolkata Municipal Corporation (KMC) vide an e-file bearing no. KMC-22011(11)/7/2025-MPL COMM(KMC)-KMC has informed the UD & MA Department that the KMC has convened a meeting under the chairmanship of the Municipal Commissioner, KMC on 14.08.2025 in the present context. The photocopy of the Minutes of the Meeting dated 14.08.2025 as received from KMC is annexed herewith and marked as **Annexure R-5**.

10. That, the KMC has further informed that since the area in and around the ghats are under the jurisdiction of the Port Authority, therefore, KMC, vide their letter No. Con/Com/ 58/ OA 20-2022/ 2025-26 dated 14.08.2025 has communicated the Solemn Order of the Hon'ble NGT to the office of the Syama Prasad Mookerjee Port, Kolkata (SMPK). A photocopy of the letter vides No. Con/Com/ 58/ OA 20-2022/ 2025-26 dated 14.08.2025 as received from KMC is annexed herewith and marked as **Annexure R-6**.

11. That, to declare the area of 50m of both banks of the River Ganga from Diamond Harbour to Malda as "Plastic Free Zones", the Environment Department in reference to the Hon'ble High Court, Calcutta order dated 05.05.2006 in the matter bearing WPA No. 3110 of 1997, had issued a direction vide Memo No. EN/2149/3C-12/2005 dated 12.12.2006.

12. That, in reference to the direction vide Memo No. EN/2149/3C-12/2005 dated 12.12.2006, issued by the Environment Department, the WBPCB had issued a Circular vide No. 2198-142L/WPB/2006(Part-1) dated 10.01.2007, wherein, the entry, use, sale, accumulation, dumping and processing of plastic carry bags were prohibited within the 50m area of both sides of the banks of the River Ganga w.e.f. from 10.01.2007 and such areas were also declared as "Plastic Free Zones". The photocopy of the Circular vides No. 2198-142L/WPB/2006(Part-1) dated 10.01.2007 and the Memo No. EN/2149/3C-



12/2005 dated 12.12.2006 are annexed herewith and collectively marked as **Annexure R-7.**

13. That, in reference to the Solemn Order dated 04.07.2025 and the affidavit dated 03.07.2025 filed by the Amicus Curiae, the Environment Department and the WBPCB have been requested to take necessary action vide letter No. 525(2) (Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 25.07.2025. Valuable views, opinion, revised circular, if any, in reference to the solemn order dated 04.07.2025, is yet to be received. A photocopy of the letter dated 25.07.2025 is annexed herewith and marked as **Annexure R-8.**

14. That, I further say that the executing agencies under the UD & MA Department have been taking necessary measures for abatement of pollution in the river Hooghly, and, the Kolkata Metropolitan Development Authority, WBSPMG and the State Urban Development Agency are monitoring the work of Liquid, Plastic and Solid Waste Management on regular basis.

15. That I say that the Urban Local Bodies (ULBs) are given regular instructions for maintaining cleanliness in and around the ghats of river Hooghly and adopting awareness programme for abatement of pollution, through poster, banner, miking, leaflet, etc. Photographs and reports as are received from the ULBs, such as, the Baranagar and Bally Municipalities are annexed herewith and collectively marked as **Annexure R-9.**

16. That the statements made in Paragraphs 1 to 15 are based on information derived from the record which are usually kept and maintained by the answering respondents in the ordinary course of business and which I believe to be true and the rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me
Sibajyoti Chakrabarti
Advocate
State of West Bengal
10.09.2025

Genuinely affirmed and declared
Before me on Identification

PARAMITTA PAL
City Civil Court
Kolkata
Reg. No. 17/1/2022

Nandini Ghosh
Deponent

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal

10 SEP 2025



VERIFICATION

I, the deponent above named do hereby verify that the contents of the above affidavit are true which are derived from the relevant office records. No part of it is false and nothing material has been concealed there from.

Verified at Kolkata on this day of September, 2025.

Nandini Ghosh

DEPONENT

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal

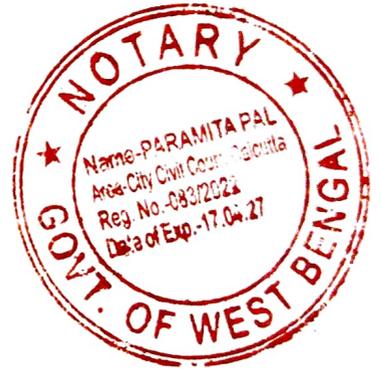
The deponent is identified by me.

Sibojyoti Chakrabarti

Advocate

State of West Bengal.

10.09.2025



**solemnly affirmed and declared
Before me on identification**

[Signature]
PARAMITA PAL
City Civil Court
Kolkata
Reg No 0832022

10 SEP 2025



Government of West Bengal
Department of Environment
Prani Sampad Bhavan, 5th Floor, LB-2, Sector - III,
Salt Lake Kolkata - 700 106
Phone No. 033 23352742

No. 1469 /ENV/15017/3/2024

Date: 24 .07.2025

To
The Principal Secretary, Urban Development & Municipal Affairs Department, Govt. of WB

Sub: Original Application No. 20/2022/EZ [Suprova Prasad Vs Ministry of Environment, Forest & Climate Change & Ors]

Ref: National Green Tribunal, Eastern Bench order dated 04.07.2025

Sir

With reference to the subject matter, please find enclosed herewith the order passed by the Hon'ble Tribunal, Eastern Zone dated 04.07.2025 [Copy enclosed]

There is direction upon the State Respondents to file affidavit giving timelines for completion of the projects and also steps taken to declare 100 meters area around both the ghats as Plastic Free Zone.

I have been directed to request you to file affidavit in compliance of the order of the Hon'ble Tribunal as the matter relates to your office.

This is for your kind information and necessary action in this regard.

Encl: as stated above

Yours Sincerely


Chief Environment Officer
to the Government of West Bengal

Copy forwarded for information to:

1. The PS to the Municipal Commissioner, Kolkata Municipal Corporation
2. The Sr.P.S to the Additional Chief Secretary, Department of Environment, Govt. of West Bengal


Chief Environment Officer
to the Government of West Bengal

~~12~~

**GOVERNMENT OF WEST BENGAL
DEPARTMENT OF URBAN DEVELOPMENT & MUNICIPAL AFFAIRS
NAGARAYAN DF-8, SECTOR-I,
SALT LAKE CITY, KOLKATA 700064**

No. 577(Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 18th August, 2025

- From :** Nandini Ghosh, IAS,
Senior Special Secretary to the Govt. of West Bengal.
- To:** The Chief Engineer, GAP Sector, KMDA
- Sub:** Request for submission of the Action Taken Report regarding to comply with the orders and directions of Hon'ble NGT, Eastern Zone Bench, Kolkata.
- Ref.:**
- (1) Hon'ble NGT order dated 04.07.2025 (copy enclosed) in the matter of *Original Application No.20/2022/EZ [Suprova Prasad -vs- Ministry of Environment, Forest & Climate Change & Ors.] with Original Application No.33/2024/EZ [Subhas Datta -vs- State of West Bengal & Ors.] with Original Application No.40/2024/EZ [Ankur Sharma -vs- State of West Bengal & Ors.]*
 - (2) The Environment Department's letter bearing No. 1469/ ENV 15017/3/2024 dated 24.07.2025 (copy enclosed)
 - (3) The affidavit dated 03.07.2025 filed by the Amicus Curiae (Ms. Paushali Banerjee)
 - (4) Our letter vide No. 524(12) (Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 25.07.2025.

Sir,

With reference to the captioned subject, I am directed to forward herewith the copy of the Hon'ble NGT order dated 04.07.2025 and affidavit dated 03.07.2025 filed by the Amicus Curiae (Ms. Paushali Banerjee) with a request to kindly look into the matter and submit an updated Status Report with timelines i.c.w. STPs/FSTPs with regard to the HMC, Bally, Baranagar, Uttarpara-Kotrung Municipal areas [Ref. A chart under paragraph 3 of the affidavit dated 03.07.2025 filed by the Amicus Curiae] to this Department by 20.08.2025 positively.

The matter may kindly be treated as extremely urgent for compliance of the orders and directions of Hon'ble NGT.

Encl: As stated.

Yours faithfully,

18/08/25
Senior Special Secretary
to the Govt. of W.B.

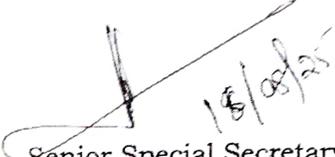
NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal



No. 577(Law)/1(6)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 18th August, 2025

Copy forwarded for kind information and necessary action to:

- (1) The Special Law Officer, UD & MA Department, Govt. of West Bengal.
- (2) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.
- (3) Sr. PS to the CEO, KMDA.
- (4) Sr. PS to Senior Special Secretary, UD & MA Department, Govt. of West Bengal & the Program Director, WBSPMG.
- (5) Law Cell, KMDA.
- (6) Law and NGT Cell, WBSPMG.


Senior Special Secretary
to the Govt. of W.B.

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal

X

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF URBAN DEVELOPMENT & MUNICIPAL AFFAIRS
NAGARAYAN DF-8, SECTOR-I,
SALT LAKE CITY, KOLKATA 700064

No.578(Law) (7)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 18th August, 2025

From : Nandini Ghosh, IAS,
Senior Special Secretary to the Govt. of West Bengal.

To:

1. The Municipal Commissioner, Kolkata Municipal Corporation.
2. The Commissioner, Howrah Municipal Corporation.
3. The Executive Officer of the Baranagar, Kamarhati, Bally, Panihati and Uttarpara-Kotrung Municipalities

Sub: Request for submission of the Action Taken Report regarding "Declaration of at least 100 meters area around the ghats as 'Plastic Free Zone' and to completely prohibit the use of plastic in that area" to comply with the orders and directions of Hon'ble NGT, Eastern Zone Bench, Kolkata.

Ref.:

- (1) Hon'ble NGT order dated 04.07.2025 (copy enclosed) in the matter of *Original Application No.20/2022/EZ [Suprova Prasad -vs- Ministry of Environment, Forest & Climate Change & Ors.] with Original Application No.33/2024/EZ [Subhas Datta -vs- State of West Bengal & Ors.] with Original Application No.40/2024/EZ [Ankur Sharma -vs- State of West Bengal & Ors.]*
- (2) Notification No. EN/1209/3C-22/2019 dated 27.06.2022
- (3) The Plastic Waste Management Rules, 2016
- (4) The Plastic Waste Management (Amendment) Rules, 2021
- (5) The Plastic Waste Management (Amendment) Rules, 2024
- (6) The Environment Department's letter bearing No. 1469/ ENV 15017/3/2024 dated 24.07.2025 (copy enclosed)
- (7) Our letter vide No. 524(12) (Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 25.07.2025 and Our letter vide No. 542(128) (Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 31.07.2025

Sir/Madam,

With reference to the captioned subject, I am directed to forward herewith the copy of the Hon'ble NGT order dated 04.07.2025 (*Ref. para 5 of the order*) with a request to kindly look into the matter and consider the following aspect and submit an Action Taken Report to this Department as per the sample format (annexed below for ready reference) within seven (07) days positively: "**To declare at least 100 meters area around the ghats as 'Plastic Free Zone' and to completely prohibit the use of plastic in that area**".

~~18~~

Action Taken Report (ATR) w.r.t. "Declaration of at least 100 meters area around the ghats as 'Plastic Free Zone' and to completely prohibit the use of plastic in that area"

As on DD.MM.YYYY

District	Name of the ULB	Compliance of the direction/order passed by the Hon'ble NGT dt. 04.07.2025 (Yes/No)	Action Taken	Mechanism for monitoring / real time monitoring	Remarks (if any)

The matter may kindly be treated as extremely urgent for compliance of the orders and directions of Hon'ble NGT.

Enclo: As stated.

Yours faithfully,

18/08/25

 Senior Special Secretary
 to the Govt. of W.B.

No.578(Law) (7)/1(5)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 18th August, 2025

Copy forwarded for kind information and necessary action to:

- (1) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.
- (2) Sr. PS to Senior Special Secretary, UD & MA Department, Govt. of West Bengal.
- (3) Law Cell, KMC.
- (4) Law Cell, HMC.
- (5) Law and NGT Cell, WBSPMG.

18/08/25

 Senior Special Secretary
 to the Govt. of W.B.

NANDINI GHOSH, IAS
 Senior Special Secretary
 Department of Urban Development &
 Municipal Affairs
 Govt. of West Bengal
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GOVERNMENT OF WEST BENGAL
DEPARTMENT OF URBAN DEVELOPMENT & MUNICIPAL AFFAIRS
NAGARAYAN DF-8, SECTOR-I,
SALT LAKE CITY, KOLKATA 700064

No.524(12)(Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 25th July, 2025

From : Nandini Ghosh, IAS,
 Senior Special Secretary to the Govt. of West Bengal.

To :

1. The Municipal Commissioner, Kolkata Municipal Corporation.
2. The Director, SUDA.
3. The Commissioner, Howrah Municipal Corporation.
4. The Assistant Project Director, WBSPMG
5. The Chief Engineer, GAP Sector, KMDA.
6. The PHE, WBSPMG.
7. The ES, WBSPMG.
8. The Executive Officer of the Baranagar, Kamarhati, Bally, Panihati and Uttarpara-Kotrung Municipalities.

Sub: Request for submission of an updated Action Taken Report with timeline in connection with Original Application No.20/2022/EZ [Suprova Prasad -vs- Ministry of Environment, Forest & Climate Change & Ors.] with Original Application No.33/2024/EZ [Subhas Datta -vs- State of West Bengal & Ors.] with Original Application No.40/2024/EZ [Ankur Sharma -vs- State of West Bengal & Ors.]

Ref.: Hon'ble NGT order dated 04.07.2025 (copy enclosed) and the affidavit dated 03.07.2025 filed by the Amicus Curiae (Ms. Paushali Banerjee) (copy enclosed)

Sir/Madam,

With reference to the captioned subject, I am directed to inform you that as per the operative part of the solemn order dated 04.07.2025 passed by the Hon'ble NGT in Original Application No.20/2022/EZ with Original Application No.33/2024/EZ with Original Application No.40/2024/EZ, an affidavit is needed to be filed on behalf of the State Respondents, Government of West Bengal, inter-alia in reference to the Chart under paragraph 3 of the affidavit dated 03.07.2025 filed by the Amicus Curiae in connection with various pending projects, by the next date.

I am further directed to inform you that the Hon'ble NGT vide order dated 04.07.2025 has further directed the State Government to inter-alia consider the aspect of the matter i.c.w. 'Plastic Free Zone' (at least 100 meters area around the ghats) [Ref. paragraph 5 of the affidavit dated 03.07.2025 filed by the Amicus Curiae] in the affidavit by the next date of listing.

- 1X -

The next date of hearing has been fixed on 09.09.2025.

Under the above stated circumstances, I am further directed to request your good office to kindly provide **an Action Taken Report along with present status and timelines for completion of the projects/various pending projects [Ref. A chart under paragraph 3, the parano. 5 and other relevant paras of the affidavit dated 03.07.2025 filed by the Amicus Curiae] positively within 08.08.2025 for compliance of the orders and directions of Hon'ble NGT.**

(N.B. : A copy of the report in word/excel document along with the signed pdf copy of the report with supporting documents may kindly be provided through an email also)

This may kindly be treated as extremely urgent.

Encl: As stated above.

Yours faithfully,

NANDINI GHOSH, IAS Senior Special Secretary
Senior Special Secretary
Department of Urban Development & Municipal Affairs
Govt. of West Bengal
to the Govt. of W.B.

No.524(12)(Law)/1(10)UDMA-15011(15)/1/2024-LS-MA SEC-Dept.of UDMA Dated:Kolkata, the 25thJuly, 2025

Copy forwarded for information and necessary action to:

1. Special Law Officer, UD & MA Department.
2. Sr. PS to Principal Secretary, UD & MA Department.
3. Sr. PS to Chief Executive Officer, KMDA.
4. Sr. PS to the Program Director, WBSPMG.
5. Sr. PS to the Senior Special Secretary, UD & MA Department.
6. Engineering Wing, SUDA.
7. Law Cell, KMC.
8. Law Cell, KMDA.
9. Law Cell, HMC.
10. Law and NGT Cell, WBSPMG.

Senior Special Secretary
to the Govt. of W.B.

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development & Municipal Affairs
Govt. of West Bengal

X

GOVERNMENT OF WEST BENGAL
DEPARTMENT OF URBAN DEVELOPMENT & MUNICIPAL AFFAIRS
NAGARAYAN DF-8, SECTOR-I,
SALT LAKE CITY, KOLKATA 700064

No. 542(128) (Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 31st July, 2025

From : Nandini Ghosh, IAS,
Senior Special Secretary to the Govt. of West Bengal.

To:

1. The Municipal Commissioner/Commissioner Corporations (All)
2. The Chairman/Chairperson/Administrator/Board of Administrators and the Secretaries/Executive Officers Municipalities/NAA (All)

Sub: Request for submission of the Action Taken Report regarding "Declaration of at least 100 meters area around the ghats as 'Plastic Free Zone' and to completely prohibit the use of plastic in that area" to comply with the orders and directions of Hon'ble NGT, Eastern Zone Bench, Kolkata.

Ref.:

- (1) Hon'ble NGT order dated 04.07.2025 (copy enclosed) in the matter of *Original Application No.20/2022/EZ [Suprova Prasad -vs- Ministry of Environment, Forest & Climate Change & Ors.] with Original Application No.33/2024/EZ [Subhas Datta -vs- State of West Bengal & Ors.] with Original Application No.40/2024/EZ [Ankur Sharma -vs- State of West Bengal & Ors.]*
- (2) Notification No. EN/1209/3C-22/2019 dated 27.06.2022
- (3) The Plastic Waste Management Rules, 2016
- (4) The Plastic Waste Management (Amendment) Rules, 2021
- (5) The Plastic Waste Management (Amendment) Rules, 2024
- (6) The Environment Department's letter bearing No. 1469/ ENV 15017/3/2024 dated 24.07.2025 (copy enclosed)

Sir/Madam,

With reference to the captioned subject, I am directed to forward herewith the copy of the Hon'ble NGT order dated 04.07.2025 (*Ref. para 5 of the order*) with a request to kindly look into the matter and consider the following aspect and submit an Action Taken Report to this Department as per the sample format (annexed below for ready reference) within seven (07) days positively: "**To declare at least 100 meters area around the ghats as 'Plastic Free Zone' and to completely prohibit the use of plastic in that area**".

~~18~~

Action Taken Report (ATR) w.r.t. "Declaration of at least 100 meters area around the ghats as 'Plastic Free Zone' and to completely prohibit the use of plastic in that area"

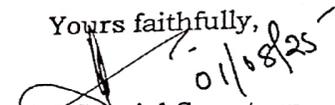
As on DD.MM.YYYY

District	Name of the ULB	Compliance of the direction/order passed by the Hon'ble NGT dt. 04.07.2025 (Yes/No)	Action Taken	Mechanism for monitoring / real time monitoring	Remarks (if any)

The matter may kindly be treated as extremely urgent for compliance of the orders and directions of Hon'ble NGT.

Encl: As stated.

NANDINI GHOSH, IAS
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal

Yours faithfully,

01/08/25
Senior Special Secretary
to the Govt. of W.B.

No. 542(128) (Law)/1(11)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 31st July, 2025
Copy forwarded for kind information and necessary action to:

- (1) The Director, SUDA.
- (2) The Chief Engineer, WBPCB.
- (3) The Special Law Officer, UD & MA Department, Govt. of West Bengal.
- (4) The SBM Nodal Engineers from All Corporations/Municipalities/NAA
- (5) The SBM Nodal/Sanitary Inspector, All Corporations/Municipalities/NAA
- (6) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (7) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.
- (8) Sr. PS to the Program Director, WBSPMG
- (9) Sr. PS to Senior Special Secretary, UD & MA Department, Govt. of West Bengal.
- (10) Law Cell, KMC.
- (11) Law and NGT Cell, WBSPMG.


01/08/25
Senior Special Secretary
to the Govt. of W.B.

NANDINI GHOSH, IAS Page 2 of 2
Senior Special Secretary
Department of Urban Development &
Municipal Affairs
Govt. of West Bengal

Report on pollution abatement of different out falling drains to the River Hooghly, in connection with the Hon'ble NGT matters being OA 20/2022/EZ, OA 33/2024/EZ & OA 40/2024/EZ as on 19/05/2025

HOWRAH:

A 60 MLD Sewage Treatment Plant (STP) is currently under Operation & Maintenance by the KMDA under the National Mission for Clean Ganga (NMCG) at Arupara, P.O. G.I.P Colony, P.S. Jagacha, Howrah-711112, along with a sewerage pipe network system. This STP will treat domestic sewage generated from various wards under the Howrah Municipal area. Conditional COD for STP portion issued on 01.10.2024.

Additionally, a 150 KLD capacity Fecal Sludge Treatment Plant (FSTP) is under construction at the Arupara STP premises. This facility is designed to treat fecal sludge from the surrounding areas of Howrah District, aiming to reduce the pollution levels of local drains that ultimately discharge into the River Hooghly.

For the pollution abatement of the following six nos. khals / Drains Tendering processing is going on (1 st Call), for preparation of DPR, to mitigate the pollution of the Hooghly River.

- Nazergang Khal
- N.C. pal Khal
- Saraswati Khal (Sankrail)
- Singhi More Khal
- Sankrail, near Manikpur Ferry Ghat
- Drain @ Bazarpara, Garighat Sharanga Khal

Furthermore, a 1.5 MLD STP (WSP type) will be constructed for pollution abatement of Santragachi Jheel. Administrative approval and financial sanction have been issued on 26/06/2024 and the work is in progress. Physical Progress 11%.

Furthermore, to address the pollution from 16 (sixteen) outfall drains in the Howrah Municipal area, a proposal for inviting NIT for the engagement of a consultant to prepare the DPR has been submitted to the SPMG for approval. The details of the proposed outfall drains are listed below.

Sl.No	Outfall name	Longitude	Latitude	Status
1	JayaBibiRoad	22.61560	88.35962	To be tapped in HBB HAM Project
2	GossaiGhat	22.61317	88.35858	Untapped
3	HanumanJute Mill	22.61054	88.35709	To be tapped in HBB HAM Project
4	PanditGhat	22.60352	88.35249	Untapped
5	BandhaGhat	22.60078	88.35048	Untapped
6	BandhaGhat (BurningGhat)	22.59939	88.34954	Untapped
7	Chatubabu Ghat	22.59777	88.34688	Untapped
8	GolabariGhat	22.59284	88.34609	To be tapped in HBBHAM Project
9	SaltGola	22.58828	88.34498	To be tapped in HBB HAM Project
10	TelkalGhat	22.57666	88.33998	Untapped
11	MullickGhat	22.57322	88.33693	Untapped
12	RamkrishnapurGhat	22.57136	88.33500	Untapped
13	ForeshoreRoadnearKMVVS Apumphouse	22.56476	88.32863	To be tapped in HBB HAM Project
14	Bagdipara(101)Foreshore Road, Shibpur	22.56267	88.32735	Untapped
15	ShibpurBurningGhat	22.56085	88.32576	To be tapped in HBB HAM Project
16	ShalimarGateNo.1	22.55269	88.31665	Untapped
17	SwarnamoyeeKhal	22.55245	88.30999	Proposed to be tapped in Howrah

				HAM project
18	BotanicalGardenGhat	22.55473	88.30053	Untapped
19	HowrahDrainageCanal(Nazirgaunge)	22.55843	88.27764	Untapped
20	BotanicalGarden-I	22.55179	88.30960	Untapped
21	130-Foreshoreroad drain	22.57117	80.33517	Proposed to be tapped in Howrah HAM project.

BALLY:

62 MLDSTP comprising 1no. 40 MLD ASP and 22 MLDWSP is under Operation & Maintenance by KMDA under NMCG at Bally(Kona) STP, Bally, Bhatta Nagar, P.O- Kona, P.S- Liluah, Howrah - 711114, along with sewerage pipe network system. This STP will treat domestic sewage generated from various wards under the Bally Municipal Area. Conditional COD issued on 01.10.2024.

For pollution abatement of **Bally Khal**, Consultant has been engaged for preparation of DPR. The DPR may be submitted to NMCG by 14.09.2024.

Furthermore, to address the pollution from **six outfall drains** in the Bally Municipal area, a proposal for inviting NIT for the engagement of a consultant to prepare the DPR has been submitted to the SPMG for approval. The details of the proposed outfall drains are listed below.

Sl.No	Outfall name	Longitude	Latitude	Status
1	Asutosh mukherjee road(Powerhouse)	22.623239	88.360498	Untapped
2	Bk paul temple road(JagannathGhat)	22.619672	88.36068	To be tapped in 62 MLDBallySTP under HBB HAMProject
3	Ramlochon shire street(MaraPoraGhat)	22.630007	88.358167	To be tapped in 62 MLDBallySTP under HBB HAMProject
4	Belurkutighat	22.630208	88.358403	Untapped
5	Lala babushireRdghat	22.628536	88.358916	To be tapped in 62 MLDBallySTP under HBB HAMProject
6	Ghoseslane palghat	22.635877	88.355723	Untapped
7	Mahendrabagchijaneghat(Rashbari)	22.637395	88.354993	To be tapped in 62 MLDBallySTP under HBB HAMProject
8	Akshayduttalaneghat(Dewangaji)	22.642857	88.352628	Untapped
9	BallyNurshinghome	22.649957	88.350865	Untapped
10	ANpauljettyRdghat	22.652969	88.350082	Untapped

BARANAGAR& KAMARHATI:

A 60 MLDSTP is currently under Operation & Maintenance by KMDA at A.K. Mukherjee Road. Baranagar, P.O- Rabindra Nagar, P.S- Dum Dum, North 24 Pgs, Pin- 700065 under NMCG along with sewerage pipe network system. This STP will treat domestic sewage generated from various wards under the Kamarhati Municipal Area. Conditional COD for STP portion issued on 01.10.2024.

Furthermore, to address the pollution abatement of 17 (seventeen) nos. out falling drains of Baranagar & Kamarhati Municipal area, proposal for inviting NIT for engagement of consultant for preparation of DPR has been sent to the SPMG for sanctioning to reduce the pollution level of River Hooghly. Details of out falling drains as proposed are mentioned below.

List of Outfall in Kamarhati Municipal Area:-

Sl. No	Outfall name	Ward No.	Longitude	Latitude	Status
1	Dakshineswar Ferry Ghat	14	22.65390	88.35740	To be tapped in HBBH AMP Project
2	DD Modal Ghat	12	22.66120	88.35670	Untapped
3	Bhatir Ghat	12	22.66280	88.35720	Untapped
4	Phari Ghat	12	22.66450	88.35720	Untapped
5	Madhu Roy Ghat	12	22.66540	88.35800	Untapped
6	Jayanti Math Drain near Ferry Ghat	10	22.66680	88.35830	Untapped
7	Ariadaha Patbari Ghat	10	22.66800	88.35860	Untapped
8	S.C.B.M Ghat	9	22.66900	88.36010	Untapped
9	Charmondir Ghat	9	22.67100	88.36020	Untapped
10	Ariadaha Rathala Ghat	9			Untapped
11	Mullick Colony Ghat	9	22.66960	88.35950	Untapped
12	Bhagwar Ghat	9	22.67280	88.36150	Untapped
13	Gali Ghat	2	22.67590	88.36310	Tapped in HBBH AMP Project. However, Approximately 250m stretch still untapped.
14	Pituri Ghat	1			Untapped
15	Vivekananda Ghat	1			Untapped

List of Outfall in Baranagar Municipal Area:-

Sl. No.	Name of the Drain	Location	LAT	LONG	Remarks
1.	Lockgate	Ward No-4, Lock Gate	22.65244	88.35856	Partially tapped HBBH AMP Project
2.	Abasar Park	Ward No-31, Near Abasar Park, Kuthi Ghat	22.63645	88.36271	Untapped
3.	Hara Kumar Thakur Stand	Ward No-31, Jay Mitra Kali Bari, Kuthi Ghat	22.63561	88.36296	Untapped
4.	Alambazar Jute Factory	Ward No-31, 284, Maharaja Nanda Kumar Road, Alambazar	22.64566	88.35949	Untapped
5.	Dakhineswar Ferry Ghat Drain	Near Dakhineswar Temple	22.65364	88.35754	To be tapped in 60 MLDBaranagar STP under HBB HAM Project

- 2 X -

Under Uttarpara-Kotrung Municipality: -

A 22MLD Sewage Treatment Plant (STP) is presently in operational at Kanaipur under Uttarpara-Kotrung Municipality. Different outfalling drains are connected with this STP and for the remaining untapped drains of the Uttarpara-KotrungMunicipal area, proposal for inviting NIT for engagement of Consultant for preparation of DPR has been proposed to reduce the pollution level of River Hooghly. Details of out falling drains as proposed are mentioned below.

Name of the ULB	SI No	Name of the Drain	Status of I&D (Tapped/ Untapped)	Remarks
UTTARPARA - KOTRUNG	1	Shibnarayan Road	Untapped	Connected with a shallow ditch.
	2	Collage Ghat	Untapped	
	3	Muktokeshi Ghat	Untapped	
	4	Chatterjee Ghat	Untapped	
	5	Mondir Bari Ghat	Untapped	
	6	Ram ghat	Tapped into rejuvenation project of 22 MLDSTP at Kanaipur under Uttarpara-Kotrung municipality.	Tapped into LS-2 at Uttarpara and diverted to KanaipurSTP.
	7	Doltala Ghat	Tapped into rejuvenation project of 22 MLDSTP at Kanaipur under Uttarpara-Kotrung municipality.	Tapped into LS-1 at Uttarpara and diverted to KanaipurSTP.
	8	Shaw Wallace Ghat	Untapped	
	9	Baidikpara Ghat	Untapped	
	10	R S Verma Drain	Tapped into rejuvenation project of 22 MLDSTP at Kanaipur under Uttarpara-Kotrung municipality.	Tapped into LS-3 at Uttarpara and diverted to KanaipurSTP.
	11	HCG Brickfield	Untapped	

Dhevi
19/08/2025
EXECUTIVE ENGINEER, EB-1
GAP-WING, W & S Sector, KMDA.

Alady
19.8.25
Superintending Engineer (North)
Water & Sanitation (GAP) Sector
K.M.D.A.

R
19/8/25
Chief Engineer
Water & Sanitation Sector,
GAP Wing, KMDA

- X1 -

**Government of West Bengal
Urban Development and Municipal Affairs Department
NAGARAYAN, DF-8, Sector-I
Salt Lake, Kolkata-700 064.**

Memo No.1241 -UDMA-11014(49)/16/2023

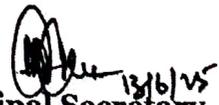
Date :12.06.2025

ADVISORY

This Department under different schemes has set up & commissioned Sewage Treatment Plants (STPs) at different ULBs. As per the reports, all the STPs have been commissioned and functional but are operating at a sub-optimal level due to inadequate feed coming to the plants.

- (2) At the same time, there are Municipalities adjacent to the location of the functional STPs where there is neither a STP nor a Faecal Sludge Treatment Plant (FSTP).
- (3) After careful consideration, it has been decided to map the existing functional STPs to the adjacent ULB(s) for the sewage and septage to be transported to the STPs mapped for better and optimum utilisation of the functional STPs and at the same time open dumping of sewage and septage can also be stopped. The STP-wise mapping of the ULBs is annexed.
- (4) The sewage and septage are to be transported to the designated STP by Cess Pools. ULB-wise STPs mapped is annexed.
- (5) This arrangement shall continue till such time a functional Liquid Waste Management facility is set up at the tagged ULBs.
- (6) This arrangement shall take immediate effect.

Enclo : As stated.

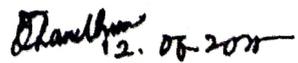

**Principal Secretary
to the Govt. of West Bengal**

Memo No. 1241-1(7) -UDMA-11014(49)/16/2023

Date :12.06.2025

Copy forwarded for kind information & necessary action to :

- (1) Chairperson, (Concerned) Municipality.
- (2) CEO, KMDA.
- (3) Commissioner, (Concerned) Municipal Corporation.
- (4) Director, SUDA.
- (5) Executive Officer, (Concerned) Municipal Corporation/ Municipality/ NAA.
- (6) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (7) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.


**Special Secretary
to the Govt. of West Bengal**

Sl. No.	Name of Operational STP	Design/ Built up Capacity (MLD)	Mapping for Co-Treatment of Faecal Sludge & Septage for the Towns (Upto 12 KM radius of the STP site)	Whether co-treatment is being carried on now
[1]	[2]	[3]	[4]	[5]
1	Jagaddal Bhatpara New	31	Bhatpara	Yes
2	Shyamnagar	10	Bhatpara	No
3	Jagaddal Bhatpara old	9.5	Bhatpara	No
4	Kankinara STP, Medrail, Bhatpara	10	Bhatpara	Yes
5	STP Kalyani-I	11	Kalyani	Yes
6	STP Kalyani-II	10	Kalyani	
7	Gayeshpur	8.33	Gayeshpur	Yes
8	Bansberia	0.3	Bansberia	No
9	Konnagar	22	Uttarpara, Kotrung, Konnagar, Rishra. Dankuni	No
10	Naihati	11.56	Naihati	Yes
11	Garden Reach	57	Kolkata Municipal Corporation	No
12	Keorapukur	45	Kolkata Municipal Corporation	No
13	Jiaganj Azimganj Takia Oxidation Pond	0.69	Jiaganj & Azimganj, Berhampore & Murshidabad	No
14	Jiaganj Azimganj Takia Oxidation Pond	0.69		
15	Barrackpore	18	Barrackpore, North Barrackpore, Barasat	Yes
16	Barrackpore	6	Barrackpore	
17	Halisahar	16	Halisahar	Yes
18	Budge-Budge	9.3	Budge Budge, Pujali, Maheshtala	Yes
19	Nabadwip	9.5	Nabadwip	Yes
20	Baidyabati	6	Baidyabati, Champdani	No
21	Bhadreswar	7.6	Bhadreswar	No
22	Garulia	4.1	Garulia	No
23	Chandannagar, Khalisani, Chinsurah-Hooghly	18.16	Hooghly-Chinsurah, Chandannagar,	Yes
24	Chandannagar, Khalisani, Chinsurah-Hooghly	4.54	Hooghly-Chinsurah, Chandannagar	Yes
25	Titagarh	4.54	Titagarh	No
26	Titagarh	4.54	Titagarh	No
27	Bandipur (Khardaha)	14.1	Khardah, New Barrackpore, Madhyamgram	No
28	Naihati	6.5	Naihati	No
29	Panihati	12	Panihati	Yes
30	Kanchrapara	18	Kanchrapara	No
31	Bangur	52	Kolkata Municipal Corporation	No
32	Baghajatin	15	Kolkata Municipal Corporation	No
33	Hatisur	10	Kolkata Municipal Corporation	No

[Signature]
12.08.2011

Sl. No.	Name of Operational STP	Design/ Built up Capacity (MLD)	Mapping for Co-Treatment of Faecal Sludge & Septage for the Towns (Upto 12 KM radius of the STP site)	Whether co-treatment is being carried on now
34	Kestopur	27.24	Bidhannagar Municipal Corporation	No
35	Howrah	65	Howrah Municipal Corporation	No
36	Bally	40	Bally, Dankuni	No
37	Bally	22		No
38	Baranagar & Kamarhati	60	Baranagar & Kamarhati	No
39	Sreenathpur (Ranaghat)	4	Ranaghat, Birnagar, Taherpur, Coopers Camp	No
40	Silver Jubilee Road (Ranaghat)	2.6	Ranaghat, Birnagar, Taherpur, Coopers Camp	No
41	Hooghly Chinsurah	26.5	Hooghly-Chinsurah, Chandannagar, Bhadreswar, Champdani, Baidyabati	No

R. Chandra
12.06.2011

The Kolkata Municipal Corporation
Office of the Municipal Commissioner

No. Com / NSO / 89
Date : 19/08/2025

Minutes of the Meeting regarding Hon'ble NGT Order dated 04.07.2025 in O.A. No.20/2022/EZ (Suprova Prasad Vs. MoEF&CC & Ors.), O.A. No.33/2024/EZ (Subhas Datta Vs. State of West Bengal & Ors.) and O.A. No.40/2024/EZ (Ankur Sharma Vs. State of West Bengal & Ors.), held on 14.08.2025 at 12:00 noon in the office chamber of the Municipal Commissioner.

Officers present:

1. Municipal Commissioner in the Chair
2. CME (SWM)
3. DG (P&S)
4. DG (E&H)
5. Advisor (P&S)
6. Addl. CMLO
7. CM (Mkt.)
8. CM (Licence)
9. Manager (Licence)

Discussion was initiated by the Municipal Commissioner referring to the Para No.5 of the order of the Hon'ble NGT dated 04.07.2025 in relation to the subject, the letter issued from UD&MA Deptt., Govt. of West Bengal vide Memo No. 542(128)(Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA dated 31.07.2025 and the letter issued from Department of Environment, Govt. of West Bengal vide Memo No. 1469/ENV/15017/3/2024 dated 24.07.2025. An action taken report has been sought from KMC by the UD&MA Deptt. vide letter number as stated above.

In connection with the Para No.5 of the order of the Hon'ble NGT dated 04.07.2025 in relation to the subject, it has been stated "..... that to minimize the plastic waste of the Ganga Ghats on the both banks of the river Hooghly, at least 100 metres area around the ghats should be declared as 'Plastic Free Zone' and the use of plastic in this area should be completely banned. Learned Counsel submits that unless this area of 100 mtrs. of each side of Ghat is not declared as Plastic Free Zone, the State Government will not be able to enforce plastic free in the area. The State Government shall also consider this aspect of the matter in its affidavit by the next date of listing."

After detailed deliberations the following were decided:

IEC Boards have been installed near the ghats indicating 'Plastic Free Zone' as informed by Parks & Squares Deptt.

CME (SWM) informed that conservancy activities are carried out as per procedure and solid waste are collected and segregated at source. Plastic including thermocol are processed as per norms. Ganga Ghats are being cleaned by regular sweeping.

Page 1 of 2

Since, the Ganga Ghats fall within the jurisdiction of Port Authority a letter will be issued intimating the order of the Hon'ble NGT.

After the notification of the 'Plastic Free Zone' in areas within 100 mtrs around the ghats is issued by the competent authority, KMC will undertake joint drives with SWM Deptt., E&H Deptt., P&S Deptt. Market Deptt. and Licence Deptt. for necessary IEC activities and other actions to comply with the order Hon'ble NGT.

Meeting ended with thanks to and from the chair.

18/8/25
Addl. CMLO
18/8/25
CME (SWM)

18/8/25
Manager (Licence)

18/8/25
CM (Mkt.)

18.8.25
DG (P&S)

18.08.25
CM (Licence)
18.08.25
DG (E&H)

19/8/25
Municipal Commissioner

Municipal Commissioner
 Kolkata Municipal Corporation

Copy to :

1. CME (SWM)
2. DG (P&S)
3. DG (E&H)
4. Advisor (P&S)
5. Addl. CMLO
6. CM (Mkt.)
7. CM (Licence)
8. Manager (Licence)
9. OSD to Hon'ble Mayor – *for kind information of Hon'ble Mayor.*

19/8/25
Municipal Commissioner

Municipal Commissioner
 Kolkata Municipal Corporation

Dhaval Jain, IAS
MUNICIPAL COMMISSIONER



KOLKATA MUNICIPAL CORPORATION
5, S. N. BANERJEE ROAD • KOLKATA - 700 013
Phone : 2286 1234 Fax : 2286 1434/1334
e-mail : mc@kmcgov.in

No. Con/Com/58/OA 20-2022/2025-26

Date: 14/08/2025

To
The Chairman,
Syama Prasad Mookerjee Port,
15, Strand Road, Kolkata-700001

Sub: Order of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of OA No. 20/2022/EZ (Suprova Prasad v/s Ministry of Environment, Forest & Climate Change & Ors.), OA No. 33/2024/EZ (Subhas Datta v/s State of West Bengal & Ors.) and OA No. 40/2024/EZ (Ankur Sharma v/s State of West Bengal & Ors.).

Sir,

In connection with the above, please find attached herewith the order of Hon'ble NGT dated 04/07/2025 with reference to Para 5 which states that "..... to minimize the plastic waste of the Ganga Ghats on both banks of River Hooghly, at least 100 metres area around the ghats should be declared as "Plastic Free Zone" and the use of plastic in this area should be completely banned."

As the area around the ghats comes under the jurisdiction of the Port authority, you are requested to take necessary action to comply with the order of Hon'ble NGT.

Thanking you,

Yours faithfully,

faw 14/8/25
Municipal Commissioner

Encl: As stated.

Copy forwarded for kind information:-

1. Senior Special Secretary to the Govt. of West Bengal, Department of Urban Development & Municipal Affairs, Nagarayan, DF-8, Sector-I, Salt Lake, Kolkata - 700064, Email: nandinighosh.jsudma@gmail.com
2. CME (SWM), KMC
3. DG (E & H), KMC

faw 14/8/25
Municipal Commissioner

Item Nos.08&09&10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.20/2022/EZ

Suprova Prasad Applicant(s)
Versus
Ministry of Environment, Forest
& Climate Change & Ors. Respondent(s)

With

Original Application No.33/2024/EZ

Subhas Datta Applicant(s)
Versus
State of West Bengal & Ors. Respondent(s)

With

Original Application No.40/2024/EZ

Ankur Sharma Applicant(s)
Versus
State of West Bengal & Ors. Respondent(s)

Date of hearing: 04.07.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Ms. Paushali Banerjee, Amicus Curiae
(in OA-20/2022/EZ)

For Respondent(s): Mr. Ashok Prasad, Adv. for R-2, 8 & 13 (in Virtual Mode),
Mr. Dipanjan Ghosh, Adv. for WBPCB,
Mr. Surendra Kumar, Adv. for R-5 (in Virtual Mode),
Mr. Nayan Chand Bihani, Sr. Adv. a/w
Ms. Susmita Chatterjee, Adv. for R-6 (in Virtual Mode),
Ms. Madhumita Bhattacharjee, Adv. (in Virtual Mode) a/w
Mr. Sibojyoti Chakrabarti, Adv. for State,
Mr. Sibojyoti Chakrabarti, Adv. for UD&MA,
Mr. Kallol Basu, Adv. a/w
Mr. Snehashis Sen, Adv. for R-7 (in Virtual Mode),
Ms. Amrita Pandey, Adv. for R-9, 11 & 12 (in Virtual Mode),
Mr. Soumyajit Bhatta, Adv. for R-15 (in Virtual Mode),
Mr. Ayan Banerjee, Adv. a/w
Ms. Debasree Dhamali, Adv. for R-16 (in Virtual Mode),

For Applicant(s) : None
(in OA-33-2024-EZ)

For Respondent(s): Ms. Madhumita Bhattacharjee, Adv. a/w
Mr. Sudip Kr. Dutta, Adv. for R-1,4,5&9 (in Virtual Mode),

- X -

Mr. Ashok Prasad, Adv. for R-2 (in Virtual Mode),
 Mr. Rajib Ray, Adv. for R-3 (in Virtual Mode)
 Mr. Dipanjan Ghosh, Adv. for R-6,
 Mr. Nayan Chand Bihani, Adv. (in Virtual Mode) a/w
 Mr. Sibojyoti Chakrabarti, Adv. for R-7,
 Ms. Amrita Pandey, Adv. for R-8 (in Virtual Mode)

For Applicant(s) : Mr. Ankur Sharma, in person
 (in OA-40-2024-EZ)

For Respondent(s): Ms. Madhumita Bhattacharjee, Adv. a/w
 Mr. Rajib Ray, Adv. for R-1,4,5&8 (in Virtual Mode),
 Ms. Rashmi Singhee, Adv. for R-2 (in Virtual Mode),
 Mr. Surendra Kumar, Adv. for R-3 (in Virtual Mode),
 Mr. Sibojyoti Chakrabarti, Adv. for R-6,
 Ms. Amrita Pandey, Adv. for R-7 & 9 (in Virtual Mode),
 Mr. Ashok Prasad, Adv. for R-10 (in Virtual Mode)

ORDER

1. Ms. Paushali Banerjee, the Amicus Curiae is present in Original Application No.20/2022/EZ.
2. Affidavit dated 03.07.2025 has been filed by the Amicus Curiae ; the same is taken on record.
3. In paragraph 3 of this affidavit, a Chart has been filed by the Amicus Curiae showing various pending projects and Ms. Paushali Banerjee submits that no timelines have been given for completion of these projects.
4. Ms. Madhumita Bhattacharjee, learned Counsel appearing (in Virtual Mode) for the State Respondents, Government of West Bengal shall examine this issue and file its affidavit giving the timelines before the next date of listing.
5. In paragraph 5 of the affidavit dated 03.07.2025, it is also stated that to minimize the plastic waste of the Ganga Ghats on both banks of the river Hooghly, at least 100 meters area around the ghats should be declared as 'Plastic Free Zone' and the use of plastic in this area should be completely banned. Learned Counsel submits that unless this area of 100 mtrs. of each side of Ghat is

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not declared as Plastic Free Zone, the State Government will not be able to enforce plastic free in the area. The State Government shall also consider this aspect of the matter in its affidavit by the next date of listing

6. A request for adjournment has been sent by Mr. Subhas Dutta, the Applicant in connected Original Application No.33/2024/EZ.
7. Since the Original Application No.20/2022/EZ, Original Application No.33/2024/EZ and Original Application No.40/2024/EZ are interconnected, we adjourn these matters.
8. Ms. Amrita Pandey, learned Counsel holding brief of Mr. Ghanshyam Pandey, learned Counsel is present (in Virtual Mode) on behalf of the Respondent No.7, West Bengal Pollution Control Board in Original Application No.40/2024/EZ.
9. **List on 09.09.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

July 04, 2025,
Original Application No.20/2022/EZ
With
Original Application No.33/2024/EZ
With
Original Application No.40/2024/EZ
SKB

- X -

**GOVERNMENT OF WEST BENGAL
DEPARTMENT OF ENVIRONMENT**

Block - G (2nd Floor), Writers Buildings, Kolkata - 700 001

No. EN-2140-30-12/2005

Date: 12-12-2005

DIRECTION

WHEREAS Hon'ble High Court, Calcutta, (hereinafter will be referred to as the Hon'ble Court) was pleased to pass an order on 07.07.2006 in connection with Matter No. 3110 (W) of 1997 regarding the constitution of a Committee for monitoring the pollution inspection of sewage treatment plants of the Municipalities and the industrial effluent treatment plants of the industries through their Members or representatives and submit report and make suggestions before the Hon'ble Court to curbing for and minimizing the pollution. The said Committee has also been empowered to take such steps as may be felt necessary by the Committee and all the Departments shall be bound to accept the suggestions made by this Committee;

AND WHEREAS during visit of the High Court Committee Members it is observed that plastic carry bags are dumped in both the sides of bank of River Ganga indiscriminately, which are causing serious pollution problems and also causing filling up of the river bed of Ganga. It is further observed by the Committee that a good number of ships, berges, steamers, launches, cargo boats also throw their plastic carry bags and wastes in the River Ganga indiscriminately. In view of such and in conformity of the decision in the High Court Committee Meeting on 30-11-2006, the following authorities are hereby directed through their respective competent officers to implement the following directions meticulously and submit report to the High Court Committee :-

- i) West Bengal Pollution Control Board is now directed to issue a circular declaring the 50 metres of both banks of the River Ganga from Diamond Harbour to Malda as plastic free zone, with direction to stop use, manufacture and storage of plastic carry bags of any kind. In case of any violation of this order, State Board should issue regulatory order as conferred U/s. 5 of the Environment (Protection) Act, 1986 and Rules made thereunder and also take other legal action as contemplated U/s. 15 of the Environment (Protection) Act, 1986.
- ii) All the Municipalities situated on both the side of River Ganga from Diamond Harbour to Malda are also hereby directed that at the time of issuance of Trade Licence for any commercial or trading activities to impose a condition that no plastic carry bags will be used or manufactured or stored within 50 metres of the both sides of River Ganga and to this effect the Municipalities should install some boardings in a befitting manner, mentioning the order of the High Court Committee.

- X1 -

The Municipalities situated on the banks of River Ganga should be also arrange for dumping beans in the bathing ghats for collection of flowers and other ritual items generated from the social and religious activities and such materials should removed by the Municipalities on every alternate days meticulously and use the same as per procedure laid down in the Municipal Waste (Handling & Management) Rules, 2000 in eco-friendly manner.

- iii) All the District Authorities should ensure that no person can use store any plastic carry bags of any kind and to this effect the District Authorities should also issue direction and from time to time conduct raids to bring the violators into book for use of plastic carry bags or for storing the same within 50 meters of both sides of bank of River Ganga.
- iv) Kolkata Police and Bengal Police should also help the West Bengal Pollution Control Board, Municipalities, and the District Authorities in a befitting manner and also join the raids to be conducted by the West Bengal Pollution Control Board, Corporation or Municipal Authorities, as the case may be.
- v) Kolkata Port Trust is directed to issue statutory circular to ships, vessels, bergers, steamers, launches and cargo boats those plying on the River, mentioning thereto that the occupiers of such vessels should not throw any plastic waste into the river or dump the same in the river bank. The entire waste should be dumped in respective beans provided by the Municipality or in any other manner without affecting the River Ganga. In case of any violation, Kolkata Port Trust should take necessary action and also send the names of such violators to the High Court Committee for taking appropriate action.
- vi) High Court Committee Members will, from time to time, visit the different spots to oversee about the compliance of the above direction during their visit, West Bengal Pollution Control Board, Municipal Authorities, Police and the District Authorities should extend necessary assistance as may be required by the High Court Committee Members to discharge their official duties as assigned by the Hon'ble High Court, Calcutta.

This order will take immediate effect.

By order,

Sd/-

(M. L. Meena)

Secretary

Department of Environment
Government of West Bengal

And

Chairmen, High Court Committee



- 3X -

WEST BENGAL POLLUTION CONTROL BOARD
Paribosh Bhawan, 10A
Block - LA, Sector - III,
Salt Lake, Kolkata - 700098

Dated: 10/01/2007

No. 2198-142L/WPB/2006(Part - I)

CIRCULAR

WHEREAS a writ petition has been filed before the Hon'ble High Court, Calcutta being No. 31110(W) of 1997 (M. C. Mehta ... Petitioner Vs. Union of India and Ors. ... Respondents);

AND WHEREAS Hon'ble High Court, Calcutta in connection with the above mentioned matter and upon hearing on 05-05-2006, was pleased to constitute a monitoring Committee to suggest and to take steps for minimising the pollution of River Ganga and to bring it under control and to maintain the cleanliness of the River Ganga;

AND WHEREAS the said monitoring Committee has issued direction to the West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') vide Memo. No. EN/2149/3C-12/2005, dated December 12, 2006, to issue a circular declaring the area of 50 (Fifty) Metres of both banks of the River Ganga from Diamond Harbour (Dist. 24 Parganas South) to Malda (Dist. Malda) as 'Plastic Free Zone', to stop use, manufacture and storage of plastic carry bags of any kind;

AND WHEREAS the State Board is entrusted with the enforcement of the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution), Act, 1981 and the Environment (Protection) Act, 1986 read with the Plastic Manufacture, Sale and Usage Rules, 1999 and as amended in the year 2003, for the purpose of protection of environment and for the prevention and control of pollution in the State of West Bengal.

AND WHEREAS it is observed that due to extensive and indiscriminate use, accumulation and dumping of non-biodegradable plastic carry bags by the both sides of the banks of the River Ganga within the stretch from Diamond Harbour to Malda in the State of West Bengal, causing environmental pollution due to contamination of water in such areas or in their vicinity;

AND WHEREAS for the purpose of protecting the environment in the under mentioned areas, the entry, stopping the use, sale and processing of the plastic carry bags should be prohibited;



AND THEREFORE in exercise of the powers conferred by section 33 and 33A of the Water (Prevention and Control of Pollution) Act 1974 and by section 31 and 31A of Air (Prevention and Control of Pollution) Act 1981, and section 5 of the Environment (Protection) Act, 1986 the entry, use, sale, accumulation, dumping and processing of plastic carry bags are prohibited within the 50 (Fifty) Metres area of both sides of the banks of the River Ganga with immediate effect and hereby declares the such areas as Plastic Free Zones;

2. In case of any violation of the provisions of this circular by any individual, organisation or association of persons, the State Board will issue regulatory order as contemplated under the Environment (Protection) Act, 1986 and rules made thereunder.
3. The Executive Heads of the local authorities located in. the areas of the both sides of the River Ganga from Diamond Harbour to Malda should take necessary steps for proper execution of the provisions of this circular and to arrange wide spread publicity of this circular in their respective jurisdiction particularly within 50 (Fifty) Metres of both sides of the River Ganga as per the direction of the monitoring committee constituted by the Hon'ble High Court, Calcutta.
4. The officers-in-Charge of the concerned police stations having jurisdiction on the both sides of the River Ganga from Diamond Harbour to Malda, are hereby directed to oversee that the provisions of this circular are not violated in any manner and in case any violation has been noted, immediate action under section 188 of the Indian Penal Code may be initiated against the violator and or violators under intimation to the State Board.
5. The Deputy Commissioners of Kolkata Police and the Superintendents of the districts concerned may also oversee through their good offices so that the provisions of this circular are not violated. Such authorities may also issue circular intimating the concerned police stations under their jurisdiction to oversee the implementation of this circular and take necessary steps in case of any violation is noted.

By Order,

Sd/-

(Debal Ray)
 Member-Secretary
 W. B. Pollution Control Board

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GOVERNMENT OF WEST BENGAL
DEPARTMENT OF URBAN DEVELOPMENT & MUNICIPAL AFFAIRS
NAGARAYAN DF-8, SECTOR-I,
SALT LAKE CITY, KOLKATA 700064

No.525(2)(Law)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 25th July, 2025

From :

Nandini Ghosh, IAS,
 Senior Special Secretary to the Govt. of West Bengal.

To :

1. The Member Secretary, WBPCB.
2. The CEO, Environment Department.

Sub: Original Application No.20/2022/EZ [Suprova Prasad -vs- Ministry of Environment, Forest & Climate Change & Ors.] with Original Application No.33/2024/EZ [Subhas Datta -vs- State of West Bengal & Ors.] with Original Application No.40/2024/EZ [Ankur Sharma -vs- State of West Bengal & Ors.]

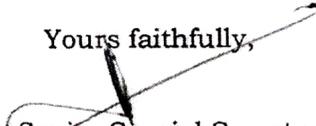
Ref.: Hon'ble NGT order dated 04.07.2025 (copy enclosed) and the affidavit dated 03.07.2025 filed by the Amicus Curiae (Ms. Paushali Banerjee) (copy enclosed)

Sir/Madam,

With reference to the captioned subject, I am directed to forward herewith the order dated 04.07.2025 passed by the Hon'ble NGT in Original Application No.20/2022/EZ with Original Application No.33/2024/EZ with Original Application No.40/2024/EZ and an affidavit dated 03.07.2025 filed by the Amicus Curiae for your kind information and necessary actions.

Yours faithfully,

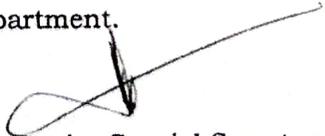
Encl: As stated above.


 Senior Special Secretary
 to the Govt. of W.B.

No.525(2)(Law)/1(9)/UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA Dated: Kolkata, the 25th July, 2025

Copy forwarded for information and necessary action to:

1. The Chief Engineer, Waste Management Cell, WBPCB.
2. Special Law Officer, Environment Department.
3. Special Law Officer, UD & MA Department.
4. Sr. PS to Additional Chief Secretary, Environment Department.
5. Sr. PS to Principal Secretary, UD & MA Department.
6. Sr. PS to Member Secretary, WBPCB.
7. Sr. PS to the Senior Special Secretary, UD & MA Department.
8. Law Cell, KMDA.
9. Law and NGT Cell, WBSPMG.


 Senior Special Secretary
 to the Govt. of W.B.

Page 1 of 1

NANDINI GHOSH, IAS
 Senior Special Secretary
 Department of Urban Development &
 Municipal Affairs
 Govt. of West Bengal

**BARANAGAR MUNICIPALITY**87, Deshbandhu Road (East)
Kolkata - 700035

Memo No: H / 281

Date: 22.08.2025

To
The District Magistrate
Barasat
North 24 Parganas

Subject: Action Taken Report (ATR) w.r.t. "Declaration of at least 100 meters area around the ghats as "Plastic Free Zone" and to completely prohibit the use of plastic in that area"

Reference: Memo no. 542(128) (Law)/ UDMA-15011(15)/1/2024-LS-MA SEC-Dept. of UDMA
Dated: Kolkata, the 31st July, 2025.

Sir,

Apropos the memo under reference on the captioned subject, the Action Taken Report (ATR), as desired, is enclosed herewith for kind information.

Thanking you,

Yours faithfully

Executive Officer

Encl: a.s.a.



BARANAGAR MUNICIPALITY

87, Deshbandhu Road (East)
Kolkata - 700035

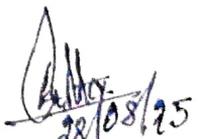


Action Taken Report (ATR) w.r.t. "Declaration of at least 100 meters area around the ghats as "Plastic Free Zone" and to completely prohibit the use of plastic in that area"

As on 22.08.2025

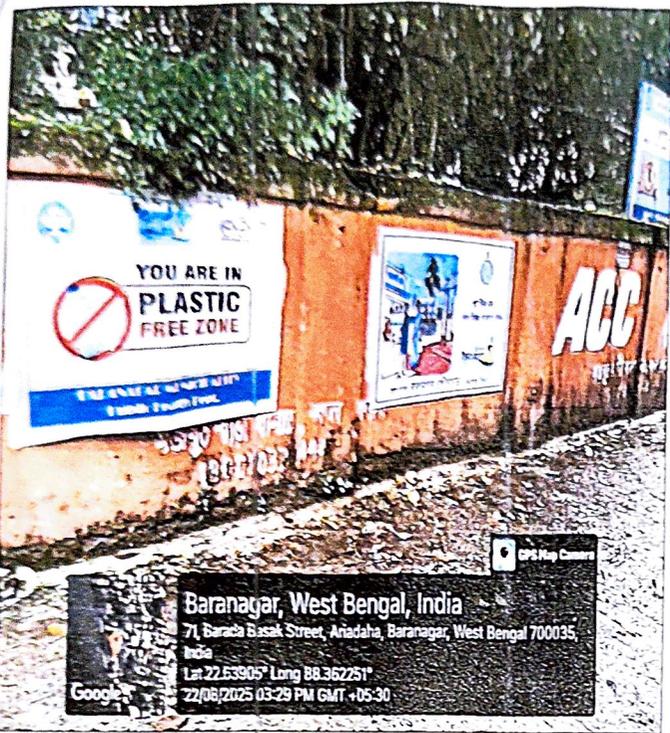
District	Name of the ULB	Compliance of the direction/ order passed by the Hon'ble NGT dt. 04.07.2025 (Yes/No)	Action Taken	Mechanism for monitoring/ real time monitoring	Remarks (if any)
24 Parganas (North)	Baranagar Municipality	Yes	Plastic Waste Management (Amendment) Rules – 2021 & G.S.R. 133 (E) as Plastic Waste Management (Amendment) Rules, 2022 has strictly been enforced.	Cleaning activity has been continuing in a regular manner by the Nirmal Bandhus and being monitored concerned supervisors.	NA
			By Laws has been passed at the CIC meeting dated 31 st March 2023.		
			Public Health Dept. is strictly vigilant about the using of single use plastic items/carry bags bellow 120-micron.		
			IEC and mass awareness on plastic carry bags and single use plastic items are in progress on regular manner viz. distribution of leaflets, miking, installation of vinyl board.		


Executive Officer


22/08/25
Sanitary Inspector







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Action Taken Report (ATR) w.r.t. " Declaration of at least 100 meters area around the ghats as ' Free Zone' and to completely prohibit the use of plastic in that area"

As on 12.08.2025

District	Name of the ULB	Compliance of the direction/order passed by the Hon'ble NGT dt. 04.07.2025	Action taken	Mechanism for monitoring /real time monitoring	Remarks
HOWRAH	BALLY MUNICIPALITY	YES	1) Miking has been done for public awareness 2) In every ghat BINs have been provided for collection of waste of plastics 3) I.E.C has been fixed in every ghat & 4) Screen has been fixed at the junction of outlet drain beside every ghat	Real time monitoring	